



2026:AHC:66002

HIGH COURT OF JUDICATURE AT ALLAHABAD

APPLICATION U/S 528 BNSS No. - 5177 of 2026

Shivam Verma And 2 Others

.....Applicant(s)

Versus

State of U.P. and Another

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Ram Raj Pandey, Shubham Pandey
Counsel for Opposite Party(s)	:	G.A.

Court No. - 78

HON'BLE NAND PRABHA SHUKLA, J.

1. Heard Mr. Ram Raj Pandey, learned counsel for the applicants, learned A.G.A. for the State and perused the record.
2. The present application under Section 528 BNSS has been filed with a prayer to allow this application and quash the cognizance/ summoning order dated 28.7.2025 passed by learned Civil Judge Junior Division/ Fast Track Court Baghpat along-with quash the proceeding of Case No. 418 of 2025 (State Vs Shivam Verma and others), arising out of Case Crime no. 08 of 2025, Under Section 85,115(2),351(2) B.N.S and Section 3/4 D.P. Act as well as charge sheet No. 66 of 2025 dated 27.5.2025, Police Station Mahila Thana, District Baghpat.
3. Learned counsel for the applicants submit that the parties have amicably settled their disputes vide compromise dated 04.03.2025, which has been placed as "Annexure No.-4" to the application. Therefore, no useful purpose would be served in continuing the proceedings before the Court concerned and the same is not only sheer wastage of time of the Court but also abuse of process of law.
4. Learned A.G.A., however, submits that it is the Trial Court, which has to verify the fact as to whether the parties have entered into compromise, hence the applicants may approach the concerned Court and move an application with respect to compromise between the parties, which will be decided in accordance with law.

5. In view of above, without expressing any opinion on the merits of the case, the applicants and opposite party No. 2 are directed to appear before the Trial Court along with compromise deed as well certified copy of this order within three weeks from today. It is expected that Court concerned may fix a date for the verification of the compromise and after ensuring the presence of the parties, pass an appropriate order with respect to the same in accordance with law, as expeditiously as possible, after giving opportunity of hearing to both the parties, preferably within a period of three months from the date of production of a certified copy of this order, if there is no other legal impediment. While passing the order verifying the compromise, the Court concerned shall also record the statements of the parties as to whether all the terms and conditions mentioned in the original compromise deed, so filed, have been fulfilled or not.

6. The Court in that scenario will allow the parties to obtain certified copy of the report as well as compromise and it will be open to the applicants to approach this Court again for quashing of the proceedings.

7. Till verification of compromise between the parties by the Court concerned, no coercive action shall be taken against the applicants in the aforesaid case.

8. With the aforesaid directions, this application is **disposed of**.

(Nand Prabha Shukla,J.)

March 30, 2026

Aditya Tripathi